

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.04
I.A No.427 & 434/2024 in
C.P. (IB) No.55/BB/2024

IN THE MATTER OF:

M/s.GLAS Trust Company LLC	...	Petitioner
Vs.		
Think & Learn Private Limited	...	Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 16.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner :	Shri Uday Holla Senior Counsel Shri Avinash Balakrishna Shri Tejas. C.Shetty
For the Respondent:	Shri Dhyan Chinnappa Senior Counsel Shri Yashowardhan

ORDER

1. The present petition is filed on 22.01.2024 under Section 7 of the Insolvency and Bankruptcy Code, 2016 (for brevity '**IBC/ Code**'), r/w Rule 4 of the I & B (Application to Adjudicating Authority) Rules, 2016, by **GLAS Trust Company LLC** (for brevity 'Financial Creditor/Petitioner') *interalia* seeking Corporate Insolvency Resolution Process against **Think & Learn Private Limited** (hereinafter referred as 'Corporate Debtor/Respondent).
2. Heard the Learned Senior Counsel for the Petitioner and Learned Senior Counsel for the Respondent.

3. In view of the order passed today i.e., 16.07.2024 by this Adjudicating Authority in another Company petition bearing C.P (IB) No.149/BB/2023 which is filed by *The Board and Control for Cricket in India* under Section 9 of the I & B Code 2016 r/w Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules 2016, against the same Corporate Debtor herein i.e., Think & Learn Private Limited and since the Corporate Insolvency Resolution Process (CIRP) has been initiated in respect of the Corporate Debtor therein by appointing the IRP, the instant C.P is disposed of by granting liberty to the Petitioner herein to put-forth their claim before the IRP appointed in C.P (IB) No. 149/BB/2023 in accordance with the provisions of the IBC 2016 and the Regulation made thereunder.
4. However, at the request of the Learned Senior Counsel for the Petitioner, we hereby grant liberty to the Petitioner to seek restoration/revival of the said petition bearing C.P (IB) No.55/BB/2024 depending on the subsequent developments in the matter at the Appellate level; if any.
5. **Accordingly, C.P (IB) No.55/BB/2024 is disposed of and all the pending IAs in the present case stands closed.**

Sd/-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Sd/-

**(K. BISWAL)
MEMBER (JUDICIAL)**

Gayathri